

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 250
TO BE ANSWERED ON 19.03.2018

Agricultural land acquired for infrastructure development

***250. SHRI A. VIJAYAKUMAR:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware of the fact that a large area of agricultural land is being acquired for infrastructure development by Government and private agencies;
- (b) if so, the area of agricultural land acquired by Government and private entities during the last three years;
- (c) whether Government is bringing any proposal to control/ban the acquisition of agricultural land for infrastructure development; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)**

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of the Rajya Sabha Starred Question
No. 250 for reply on 19.03.2018

(a) to (d): Entry 42 of List III (Concurrent List) of the Seventh Schedule of the Constitution provides for "Acquisition and requisitioning of property". Land acquisition falls in the concurrent list.

Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013.

Special provision to safeguard food security is provided in section 10 of the RFCTLARR Act, 2013.

Details of land including agricultural land acquired by government and private entities are not maintained centrally in Department of Land Resources.
